provisions of Foreign Exchange Management Act, 1999 (FEMA), a Show Cause Notice has been issued to the Board of Control for Cricket in India (BCCI) and its officials for violation of the relevant provisions of the FEMA involving an amount equivalent to Rs. 88,48,01,059/-.

Scrapping of coins and currency notes

1599. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government has scrapped 25 paise coins from 30 June, 2011;
- (b) whether Government has also plans to scrap 50 paise coins as it has been unacceptable;
 - (c) if so, the complete details of scrapping of coins by the RBI;
 - (d) whether Government has plans to scrap Rs. 1000 notes to curb black money; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Yes, Sir.

- (b) No, Sir.
- (c) In exercise of powers conferred under Section 15-A of the Indian Coinage Act, 1906, Government of India, vide Gazette Notification dated December 20, 2010, decided to call in from circulation the coins of the denomination of 25 paise and below with effect from June 30, 2011. These coins have ceased to be a legal tender with effect from this date. The RBI provided facility for exchange of these coins at the branches of banks maintaining small coin depots and the offices of Reserve Bank of India till the closure of business on June 30, 2011.
 - (d) No, Sir.
 - (e) Does not arise.

Delay in issuing of pay slips in the offices of A & E, Kerala

1600. DR. T.N. SEEMA: Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware that there is inordinate delay in the offices of the Accountant General (A & E), (Kerala) in issuing of pay slips for Gazetted officers in the State Government service;

- (b) the average processing time for issuing pay slips and pension orders from the offices;
- (c) the average time taken for the internal movement of an inward letter received at the front office to the concerned entitlement section, in the Thiruvananthapuram office of the Accountant General ($\triangle\&E$), (Kerala);
 - (d) whether Government would take steps to remove the delay; and
- (e) whether Government will take steps to implement new software for handling of the work of issuing pay slips of Gazetted officers in these offices?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) As per the information provided by C&AG's Office, there have been no inordinate in issue of pay slips to Gazetted officers of Kerala Government in the office of the Pr. Accountant General (A&E), Kerala, Thiruvananthapuram.

- (b) The average processing time taken for issue of regular pay slips is 20 days whereas the same is 25 days for issue of pension orders.
 - (c) Average time for inward movement of papers to the section concerned is about 7 days.
- (d) There are no inordinate delays. C&AG office is considering to further streamline the work by covering staff deficit through Work Study/Recruitment/Temporary re-employment and through Gazetted Entitlement (GE) computerization.
- (e) Office of C&AG is considering the offer of its official software developer, the National Informatics Centre (NIC) for a comprehensive Gazetted Entitlement (GE) software based on User Requirement Specification.

Clearing backlog vacancies in PSBs

1601. SHRI V. HANUMANTHA RAO: Will the Minister of FINANCE be pleased to state:

- (a) whether Government had taken steps to identify backlog vacancies of OBCs, SCs and STs in Public Sector Banks (PSBs) including RBI;
- (b) the total number and percentage of backlog vacancies of OBCs in each bank as on 1 January, 2011;
- (c) whether Government had taken a decision to fill up the backlog through special recruitments drive;